

MR. SPEAKER: If I were to confine it to only those Members, I would have made it very clear. As I told you, I do wish the discussion to take place in this House.

SHRI PILOO MODY (Godbra): Please admit the Adjournment Motion.

MR. SPEAKER: Regarding Adjournment Motion, if I were to feel tempted by the week-end, I would not mind, but that will be setting up a wrong precedent. That is why I have made it very clear that I am not going to allow any adjournment motion. I will allow you scope for discussion because it is an important issue, you can say what has been the practice, what it ought to be, what the real position is why the Bar Associations have taken up this Resolution,—of course, some of them, not all of them.

SHRI ATAL BIHARI VAJPAYEE: The Law Minister misled the House yesterday.

MR. SPEAKER: Don't be so touchy about all these things.

SHRI PILOO MODY: He has misled, not for the first time

MR. SPEAKER: Now, do you want this discussion this evening, under Rule 193?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H R. GOKHALE): Mr. Speaker, Sir, I have no objection to the discussion taking place, as you have decided that it should take place. But, I would only respectfully submit that the three learned Judges are still Judges of the Supreme Court. They are still holding office. They have resigned from a future date, two of them effective on the 30th, that is Monday. Therefore, I would suggest that the discussion should take place on Monday and not today.

AN HON. MEMBER: Let it be on Tuesday.

MR. SPEAKER: I am sorry, Tuesday is a holiday. Let it be Wednesday. The Secretary has informed me that the Finance Bill will have to be passed by that time, and after the Finance Bill is passed we will fix the date.

PROF. MADHU DANAVATE (Rajapur): We do not mind any day.

MR. SPEAKER: That is all right. I shall fix an early date.

श्री अटल बिहारी वाजपेयी - अध्यक्ष
महोदय, कल बिधि मन्त्री ने ला कमीशन की रिपोर्ट को उद्धृत किया था लेकिन जो आवश्यक पैरा था वह छुड़ दिया। उन्होंने सदन को गुमराह किया है।

अध्यक्ष महोदय अगर उन्होंने छोड़ दिया तो जब मैं इजाजत दूंगा आप उसको पढ़ देना।

SHRI S A. SHAMIM (Srinagar): I have given notice under 377 regarding Shri Dhote's arrest.

MR. SPEAKER: I have not received any information. I have not got any information so far. I read it in the papers myself.

12.51 hrs.

PAPERS LAID ON THE TABLE

INCOME-TAX AMDT RULES, WEALTH TAX AMDT. RULES AND NOTIFICATIONS UNDER CUSTOMS ACT, 1962 ETC.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): I beg to lay on the Table—

(1) A copy of the Income-tax (Certificate Proceedings) Amendment Rules, 1973 (Hindi and English Versions) published in Notification No.

S.O. 179(E) in Gazette of India dated the 29th March, 1973, under section 296 of the Income-tax Act, 1961. [Placed in Library. See No. LT-4884/73].

(2) A copy of the Wealth-tax (Second Amendment) Rules, 1973 (Hindi and English versions) published in Notification No. S.O. 187(E) in Gazette of India dated the 31st March, 1973, under sub-section (4) of section 46 of the Wealth-tax Act, 1957. [Placed in Library. See No. LT-4885/73].

(3) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

(i) G.S.R. 327 published in Gazette of India dated the 31st March, 1973 together with an explanatory memorandum.

(ii) G.S.R. 329 published in Gazette of India dated the 31st March, 1973 together with an explanatory memorandum.

(iii) G.S.R. 332 published in Gazette of India dated the 31st March, 1973 together with an explanatory memorandum.

(iv) The Tourist Baggage (Amendment) Rules, 1973, published in Notification No. G.S.R. 194 (E) in Gazette of India dated the 3rd April, 1973 together with an explanatory memorandum.

[Placed in Library. See No. LT-4886/73].

(4) A copy of Notification No. G.S.R. 325 (Hindi and English versions) published in Gazette of India dated the 31st March, 1973 issued under the Central Excise Rules, 1944, together with an explanatory memorandum. [Placed in Library. See No. LT-4887/73].

NOTIFICATIONS UNDER EXPORT (QUALITY CONTROL & INSPECTION) ACT AND ESSENTIAL COMMODITIES ACT

THE MINISTER OF COMMERCE (PROF. D. P. CHATTOPADHYAYA): On behalf of Shri A. C. George, I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—

(i) S.O. 1000 published in Gazette of India dated the 7th April, 1973 containing corrigendum to Notification No. S.O. 1131 dated the 13th May, 1972.

(ii) The Export of Dried Fish (Inspection) Amendment Rules, 1973, published in Notification No. S.O. 1069 in Gazette of India dated the 14th April, 1973.

(iii) The Export of Footwear (Inspection) Amendment Rules, 1973, published in Notification No. S.O. 1070 in Gazette of India dated the 14th April, 1973.

[Placed in Library. See No. LT-4889/73].

(2) A copy of Notification No. S.O. 79(E) (Hindi and English versions) published in Gazette of India dated the 8th February, 1973, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-4888/73].

ACCOUNTS OF I.I.T., DELHI FOR 1970-71

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI ARVIND NETAM): I beg to lay on the Table a copy of the Certified Accounts of the Indian Institute of